## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## LOK SABHA UNSTARRED QUESTION NO. 4617

TO BE ANSWERED ON FRIDAY, THE 23<sup>rd</sup> MARCH, 2018 2 CHAITRA, 1940 (SAKA)

## **GST on Alcohol**

4617. Shri Ram Tahal Choudhary: Shri Mansukhbhai Dhanjibhai Vasava:

Will the Minister of FINANCE be pleased to state:

- a) whether the Goods and Services Tax (GST) has not been imposed on alcohol;
- b) if so, the details thereof and the reasons therefor; and
- c) the details of GST imposed on foreign and Indian liquors, separately along with the norms fixed in this regard?

## ANSWER MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) to (c) Yes Madam. Clause 12A of Article 366 of the Constitution defines 'goods and services tax" (GST) as "any tax on supply of goods or services or both except taxes on the supply of alcoholic liquor for human consumption".

Thus, supply of alcoholic liquor for human consumption are not included under the ambit of GST. This decision was taken due the fact that alcoholic liquor for human consumption is a major source of revenue for the States.

As such, at present, alcoholic liquor for human consumption attracts levies such as Excise Duty, VAT etc. levied by State Governments.

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